

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**Service Tax Misc. Application No. 75315 of 2020
And
Service Tax Appeal No. 75259 of 2016**

(Arising out of Order-in-Original No.08/S.Tax/Commr/2015 dated 11.12.2015 passed by the Commissioner, Central Excise & Service Tax, Jamshedpur.)

M/s. Exman Security Services Pvt. Ltd.

(14/482, Manifit Area, Telco,
Jamshedpur-831004)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur

(Outer Circle Road, Bistupur, Jamshedpur)

Respondent

APPEARANCE:

None for the Appellant

Shri M. P. Toppo, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO.75146/2022

FINAL ORDER NO. 75345/2022

DATE OF HEARING : 13 June 2022
DATE OF DEISION: 13 June 2022

ORDER

The present Miscellaneous Application has been filed by the appellant praying for withdrawal of their appeal under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Appellant-assessee has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the prayer of the

Service Tax Appeal No. 75259 of 2016

appellant for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja